

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.934/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Madhya Pradesh Power Management Co. Ltd. (MPPMCL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, MPPMCL
Ms. Ritika Singh, Advocate, SECI
Shri Aniket Prasoon, Advocate, APMPL
Shri Aman Sheikh, Advocate, APMPL
Shri Sarthak Sareen, Advocate, APMPL
Shri Aditya Rai, Advocate, APMPL

Record of Proceedings

At the outset, learned counsel for Respondent No.1, SECI, requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request. Accordingly, the Commission, acceded to the request and adjourned the matter.

2. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)